

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 1514/96

New Delhi this the 19th day of July, 1996.

Hon'ble Mr. Justice A.P. Ravani, Chairman.

Hon'ble Mr. R.K. Ahooja, Member(A).

Dr. Ram Samar Singh, \$/o late Shri S.N. Singh, Scientist, National Institute of Science, Technology and Developent Studies, Dr. K.S. Krishna Marg, New Delhi.

.Applicant.

By Advocate Shri K.N. Bahuguna.

Versus

- Council of Scientific & Industrial Research, 'ANUSANDHAN BHAWAN' Rafi Marg, New Delhi.
- Director, National Institute of Science, Technology and Development Studies, Dr. K.S. Krishna Marg, New Delhi.
- Shri Druv Raina,
 Scientist 'C',
 National Institute of Science, Technology and Development Studies,
 Dr. K.S. Krishna Marg,
 New Delhi.
- Mrs. Usha Menon, Scientist 'C', National Institute of Science, Technology and Development Studies, Dr. K.S. Krishna Marg, New Delhi.
- 5. Dr. (Mrs.) Aparna Basu,
 Scientist 'C',
 National Institute of Science, Technology,
 and Development Studies,
 Dr. K.S. Krishna Marg,
 New Delhi. ..Respondents.

ORDER (ORAL)

Hon'ble Mr. Justice A.P. Ravani, Chairman.

The applicant states that he was appointed as Scientist 'B' on 23.10.1991 whereas the Respondents 3,4 and 5, who

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were interviewed with the applicant, were appointed to the post of Scientist 'C'. He is challenging the appointment of Respondents 3,4 and 5 as Scientist 'C' and claims that he should also have been selected and appointed as Scientist The grounds of challenge to the appointment of Respondents 3,4 and 4 are too vague and general. Apart the merits of the matter, the application is barred Simply because the applicant made representation limitation would not, extended 1994, the October delayed application is entertained, it would cause much embarassment and hard burning to other employees whose rights must have by now been entertained and settled. For this reason, the application is rejected.

(R.K. Abooja) Member(A)

(A.P. Ravani) Chairman

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